

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRI SAI SINDHU INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRI SAI SINDHU INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	23/07/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad, Telangana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109TG2003PLC041384
5.	Address of the registered office and principal office (if any) of corporate debtor	FLAT .No.401, H No. 6-1-68/1, Sai home Apts, Beside Saifabad church, saifabad, Hyderabad - 500004 , Telangana.
6.	Insolvency commencement date in respect of corporate debtor	24/07/2020 (Order Copy received by e mail on 06/08/2020)
7.	Estimated date of closure of insolvency resolution process	02/02/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CHANDRA SEKHAR ARASADA Regn. No. IBBI/IPA-001/IP-P00670/2017-2018/11138
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 304, Siri Nivas Apartments, Balaji Park Town, Nizampet, Hyderabad-500090 chandra61ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 1183, H.No. 8-3-430/1/23, 1 st Floor, Street No. 10, Yella Reddy Guda, Ameerpet, Hyderabad-500073. chandra61ca@gmail.com
11.	Last date for submission of claims	20/08/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available to IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the SRI SAI SINDHU INDUSTRIES LIMITED on 24/07/2020 (e-mailed order received on 06/08/2020).

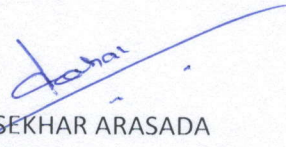
The creditors of SRI SAI SINDHU INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof on or before 14/08/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08/08/2020
Place: HYDERABAD


CHANDRA SEKHAR ARASADA
Interim Resolution Professional in the matter of
SRI SAI SINDHU INDUSTRIES LIMITED
Regn. No. IBBI/IPA-001/IP-P00670/2017-2018/11138